

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **02.03.2023** at **02.30 PM** THROUGH VIDEO CONFERENCING

**PRESENT: JUSTICE RAMALINGAM SUDHAKAR, HON'BLE PRESIDENT
HON'BLE SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)**

APPLICATION NUMBER :

PETITION NUMBER : CP(IB)/29(CHE)/2023

NAME OF THE PETITIONER(S) : Niwas Residential & Commercial Properties Pvt Ltd

NAME OF THE RESPONDENTS : Premier Jet Services Ltd

UNDER SECTION : Sec 7 Rule 4 of IBC, 2016

ORDER

The Petitioner is represented by the Ld. Counsel Mr. Anirudh Purushothaman and the Respondent is represented by the Ld. Counsel Mr. Yash Jariwala through video conferencing mode.

It is seen that reply has been received under SR No. 1000 dated 02.03.2023.

Applicant Counsel states that he does not want to file any rejoinder in the matter. In view of the statements made by the Applicant Counsel right to file rejoinder stands closed.

List the matter on **24.03.2023** for further hearing.

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[SAMEER KAKAR]
MEMBER (TECHNICAL)

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[JUSTICE RAMALINGAM SUDHAKAR]
PRESIDENT